Projects of NER

2053. SHRI DWIJENDRANATH SHARMAH: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the details of amount received from Government during the last three years for implementation of various water resources projects in the North-Eastern Region (NER); and
- (b) the details of amount demanded by each State Government of NER for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) and (b) Keeping in view the demands received from the various State Governments and subject to availability of funds, the following amount has been released to North Eastern Region States including Sikkim during the last three years from 2001-02 to 2003-04 for implementation of various water resources projects:-

SI. No.	Item	Amount (Rs. in crore)
1.	Through Ministry of Water Resources under the Accelerated Irrigation Benefit Programme (AIBP) and Command Area Development (CAD).	224.57
2.	Through Ministry of Development of North Eastern Region under the Non-lapsable Central Pool of resources (NLCPR)	102.30
3.	Through Planning Commission under the Additional Central Assistance (ACA)	101.60

Demand for irrigation water

2054. SHRI AJAY SINGH CHAUTALA: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the present demand of irrigation water in each State/UT separately;
- (b) the average cost of irrigation water supplied in one acre through

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canal, diesel tubewell, electric tubewell separately in each State/UT as on date;

- (c) whether and how Government help in providing irrigation water in the deficit areas;
 - (d) if not, the reasons therefor;
 - (e) what is the overall shortage of irrigation water in each State;
- (f) whether Government have made any programme to provide irrigation water in deficient areas; and
 - (g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAY PRAKASH NARAYAN YADAV): (a) The demand of water for irrigation of different States is not estimated on year to year basis.

- (b) Irrigation being a State subject, all types of irrigation projects are planned, executed and funded by the respective State Government. Specific information in respect of cost of irrigation water by various means, State-wise, is not maintained.
- (c) to (e) The responsibility of planning and implementation of appropriate irrigation projects to provide irrigation facilities in unirrigated areas including deficit areas primarily rests with the respective State Government. However, the Government of India provides financial assistance to the State Governments for expeditious completion of ongoing irrigation projects in different States under the Accelerated Irrigation Benefits Programme (AIBP). As per guidelines of the programme, proposals of the State Governments in respect of projects benefiting drought prone areas are given priority for financial assistance. The Ultimate irrigation potential and the potential created upto the end of 2003-04 as per information provided by the State Governments to the Planning Commission along with the gap between the two are given in the Statement. (See below).
- (f) and (g) The Government has prepared the National Perspective Plan for water resoruces development envisaging interlinking various Peninsular rivers and Himalayan rivers The Plan *interalia* provides for irrigation to water deficit areas. Acomprehensive assessment of the feasibility of linking

of the rivers has since been completed by the Govt of India and the feasibility studies of 13 river links have been completed so far out of 30 links envisaged under the Plan

Statement

Gap between Ultimate Irrigation Potential and Irrigation Potential

Created

SI	Name of the State/UT	Ultimate	Created	Gap between
No.		Irrigation	Irrigation	Ultimate
		Potential	Potential	Irrigation
		(In'	at the end	Potential and
		000Ha)	of 2003-04	Irrigation
			(In' 000 Ha)	Potential
				Created (In'
				000 Ha)
1	2	3	4	5
1	Andhra Pradesh	11260.00	6481.21	4778.79
2.	Arunachal Pradesh	168.00	109.38	58.62
3.	Assam	2870.00	898.44	1971.56
4.	Bihar	10887.00	7553.12	3333.88
5.	Chhatisgarh	. 1717.93	1582.30	135.63
6.	Goa	116.00	45.89	70.11
7.	Gujarat	6103.00	3610.73	2492.27
8.	Haryana	4512.00	3767.03	744.97
9.	Himachal Pradesh	353.00	178.94	174.06
10.	Jharkhand	2460.00	959.61	1500.39
11.	Jammu Kashmir	1358.00	571.28	786.72
12.	Karnataka	5974.00	4021.27	1952.73
13.	Kerala	2679.00	1291.51	1387.49
14.	Madhya Pradesh	16214.07	3910.75	12303.32
15.	Maharashtra	8952.00	6394.90	2557.10

1	2	3	4	5
16.	Manipur	604.00	110.34	493.66
17.	Meghalaya	168.00	55.58	112.42
18.	Mizoram	70.00	17.15	52.85
19.	Nagaland	85.00	78.85	6.15
20.	Orissa	8803.00	3448.93	5354.07
21.	Punjab	5967.00	5974.75	-7.75
22.	Rajasthan	5128.00	5048.70	79.30
23.	Sikkim	70.00	30.87	39.13
24.	Tamil Nadu	5532.00	3687.97	1844.03
25.	Tripura	281.00	130.79	150.21
26.	Uttar Pradesh	29635.00	30555.07	-920.07
27.	Uttaranchal	864.00	791.78	72.22
28.	West Bengal	6918.00	5657.33	1260.67
	Total (States)	139749.00	96964.47	42784.53
	Total (UT's)	144.00	54.65	89.35
	Total (States & UT's)	139893.00	97019.12	42873.88

Note:- Figures are provisional and subject to change

12.00 Noon.

PAPERS LAID ON THE TABLE

- I. Report and Accounts (1998-1999) of the Kerala Land Development Corporation Limited, Thiruvananthapuram and related papers
- II. Report and Accounts (2003-2004) of the Narmada Control Authority (NCA), Indore and related papers

THE MINISTER OF WATER RESOURCES (SHRI PRIYARANJAN DASMUNSI): Sir, I lay on the Table:

I. (1) A copy each (in English and Hindi) of the following papers under subsection (1) of section 619Aof the Companies Act, 1956: